

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.256  
TP/08(AHM)2022

**Proceedings under Section 433 & 434**  
**r.w 439 Co. Act,1956**

**IN THE MATTER OF:**

Steel Associates

.....Applicant

V/s

Richfield Engineering India Private Limited

.....Respondent

**Order delivered on: 25/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Raju Kothari, Adv.

For the Respondent :

**ORDER**

Heard. Both sides are directed to file written submissions. It appears that Vakalatnama of respondent is not seen on record. He is directed to file vakalatnama within one-week if not filed.

List for further consideration on 26.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**